NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 29(ND)2016 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 02.00 P.M

NAME OF THE COMPANY: M/s. Sh. Dinkar Dogra V/s. M/s. S.P. Contracts Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Maustuby Shuller Adv Petithoner Mr.

2. M.S. Ahluwatia

Intern Kashish Vij foor M.S. Ahluwatia

ORDER

Application is being filed by the petitioner seeking directions for an early disposal. Notice of the same is accepted on behalf of the respondents. Let reply to the same be filed.

- Ld. Counsel has also taken this Bench through the interim order dated 01.03.2016, whereby respondents had been directed to ensure that all proceeds be deposit in the HDFC bank of the R1 company at Gurgaon.
- The petitioner apprehends transfer of the amount from HDFC to other bank accounts of the Respondent Company.

Contd/-

 Respondents are therefore directed to file an affidavit annexing the statement of all Bank accounts of R1, w.e.f 01.03.2016 till date.

List the matter on 27.07.2016 at 10.30 a.m.

(Ina Malhotra) Member Judicial

SdL

Sd1-1

(R.Varadharajan) Member Judicial